

**BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DLEHI**

**ORIGINAL APPLICATION NO. 1150 OF 2024
(& I.A. 433/2024)**

IN THE MATTER OF:

D5 & D8 RESIDENT'S WELFARE ASSOCIATION,
MODEL TOWN, NEW DELHI

...APPLICANT

-VERSUS-

HORTICULTURE DEPARTMENT OF MCD,
KESHAVPURAM ZONE & ORS.

...RESPONDENTS

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	Supplementary Reply on behalf of the Respondent No. 1, Municipal Corporation of Delhi in the matter of <i>D8 & D5 Resident's Welfare Association, Model Town, New Delhi v. Horticulture Department of MCD, Keshavpuram Zone and Others</i> O.A. 1150 of 2024.	1-8
2.	ANNEXURE R-6 (Colly): A true copy of the orders granting permission to conduct Ramlila since 2006 to 2019.	9-23
3.	ANNEXURE R-7: A true copy of order dated 15.11.2019.	24

4.	ANNEXURE R-8: A true copy of the order dated 23.10.2020.	25
5.	ANNEXURE R-9 (Colly): A true copy of order dated 08.10.2021, 19.07.2022, 14.09.2023, 28.08.2024.	26-30

Place: New Delhi
Date: 09.04.2025

Divya Swamy
Through Advocate

DR. DIVYA SWAMY
Advocate
Reg. No.: D/1160/2014
Ch. No. 203, Setalvad Lawyers Block
Supreme Court of India
Off: A-131, Sector-46, Noida
Ph.: 8860050449



RESPONDENT NO.1
Asstt. Director (Hort.)
Keshav Puram Zone
Municipal Corporation of Delhi

DR. DIVYA SWAMY
STANDING COUNSEL
MUNICIPAL CORPORATION OF DELHI
Add: D&Y LAW CHAMBERS, A-131,
Sector 46, NOIDA Uttar Pradesh- 201301
Email: divya@dylawchambers.com
Contact: +91- 8860050449

**BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 1150 OF 2024
(& I.A. 433/2024)**

IN THE MATTER OF:

D5 & D8 RESIDENT'S WELFARE ASSOCIATION,
MODEL TOWN, NEW DELHI ...APPLICANT

-VERSUS-

HORTICULTURE DEPARTMENT OF MCD,
KESHAVPURAM ZONE & ORS. ...RESPONDENTS

**SUPPLEMENTARY REPLY ON BEHALF OF THE RESPONDENT NO. 1,
MUNICIPAL CORPORATION OF DELHI IN THE MATTER OF D8 & D5
RESIDENT'S WELFARE ASSOCIATION, MODEL TOWN, NEW DELHI V.
HORTICULTURE DEPARTMENT OF MCD, KESHAVPURAM ZONE AND
OTHERS O.A. 1150 OF 2024 ALONG WITH AFFIDAVIT**

MOST RESPECTFULLY SHOWETH:

1. That the present supplementary reply is being filed on behalf of the Respondent No. 1, Municipal Corporation of Delhi in the present Original Application No. 1150 of 2024 titled as *D8 & D5 Resident's Welfare Association, Model town, New Delhi v. Horticulture Department of MCD, Keshavpuram Zone and Others* (hereinafter referred to as 'the present matter') pending for adjudication before the Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as 'the Hon'ble Tribunal').

2. That the Respondent No. 1 humbly craves leave of this Hon'ble Tribunal to rely of the contents of short reply filed earlier and the present supplementary reply may be read as part and parcel of the short reply filed, as an extensor.
3. That it is most humbly submitted before this Hon'ble Tribunal that the Respondent No. 1 has not acted in violation of the *M.C. Mehta v. Union of India* (2009) 17 SCC 683. It is humbly submitted that as per judgment, while balancing the environmental necessities and societal needs regarding proper usage of a park, the Hon'ble Supreme Court directed that the usage of the park shall be limited to 10 days per month for the purposes of marriage etc. and such other functions **however**, in the present case the park is booked once in a year for religious and cultural purpose to conduct Ramlila. The park is primarily occupied for a 10 days event and the remaining period of occupation is for installation and uninstallation of stage and other logistic requirements.
4. That it is humbly submitted that the impugned park had been adopted for the purposes of Ramlila as a matter of practice **since 2006**, which is prior to the issuance of the circular dated 22.08.2013. Notably, the impugned park was being booked for Ramlila as it falls under clause 2(i) of the circular which is, the category of a park wherein religious function was being held for at least 5 years. It is humbly submitted that the permission was granted for 10 days in a month for two months in the period 2006-2019. A true copy of the orders granting permission to conduct Ramlila since 2006 to 2019 is marked and annexed herein as **ANNEXURE R-6 (Colly)**.

5. That thereafter vide order dated 15.11.2019, the Respondent No. 1 has banned the park for organizing marriages and other social functions including holding of Ramlila. The orders were enforced effective immediately. A true copy of order dated 15.11.20219 is marked and annexed herein as **ANNEXURE R-7**.

6. That the said ban imposed was lifted by virtue of the order dated 23.10.2020, Order no. Dy.Dir.Hort./KPZ/NorthDMC/2020-21/515 and the park was allowed to re-open for organizing Dushehra Mahotsav only for one year subject to NOCs from the Delhi Fire Service, TPDDL, IGL, Police Authority etc. It was categorically held that no function of any nature will be held in this park as the park is ornamental one. It is further pertinent to mention that it was specified that in case of any damage caused to the park, it will be viewed seriously and damage charges, will be borne by the organizers who are holding this function. A true copy of the order dated 23.10.2020 is marked and annexed herein as **ANNEXURE R-8**.

7. That in 2021-2024, permission was sought to hold Religious Program/Ramlila & Dussehra Mahotsav in the park by the Respondent No. 2 and considering the circumstances the permission was granted on the undertaking that the Respondent No. 2 will cause no damage to the trees/sapling of the park and if any will be replanted by the committee and there will be no commercial activity in the park. The permission was granted **subject** to NOC from relevant public authorities as per the guidelines issued by DDMA or other authorities in respect of COVID-19. A true copy of order dated 08.10.2021, 19.07.2022, 14.09.2023, 28.08.2024 is marked and annexed herein as **ANNEXURE R-9 (Colly)**.

8. That it is humbly submitted that as per the MOU entered into between the Respondent No.1 and Respondent No. 2, the Respondent No. 2 is obligated to perform certain functions and relevant clauses of the same are as follows:

“3. Licensee shall carry out all development and maintenance work in the sponsored premises in accordance with the agreed terms & conditions and such other directions as may be issued from time to time by the Commissioner at its own expenses. Provision of water in the sponsored site will be responsibility of MCD except the central verges and roads.

..

10. The Licensee will have to arrange the necessary permissions, approvals, license etc. from appropriate authorities and will be obligated to follow and comply with all existing applicable law and any changes therein from time to time in matter and the licensor will not be obligated to secure for licensee any concessions, exceptions from any authorities.”

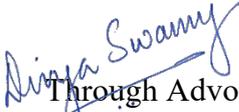
9. That furthermore, it is humbly submitted that the Hon’ble Supreme Court in **M.C. Mehta** (*supra*) vide order dated 10.12.96 recorded *“the existence of a large number of parks in Delhi and directed that progressively the municipal authorities would ensure that their utilization for purposes other than as parks should be diminished. Indeed, the court had indicated that by the end of 1997 use of existing parks for marriages, etc. would be reduced to 50%.”* Therefore, it is humbly submitted that the Respondent No. 1 has continuously aspired to fulfil aforementioned goal keeping in view of the qualifications and opted for remedial measures for usage of the parks.

10. That therefore, the Respondent No. 1 humbly prays before this Hon'ble Tribunal to consider the aforementioned submissions as part of extensor of the short reply filed before.

11. That it is humbly submitted that the Respondent No. 1 craves leave of this Hon'ble Tribunal to file additional replies as and when directed by this Hon'ble Tribunal.

Place: New Delhi

Date: 09.04.2025


Through Advocate
DR. DIVYA SWAMY
Advocate
Reg. No.: D/1160/2014
Ch. No. 203, Setalvad Lawyers Block
Supreme Court of India
Off: A-131, Sector-46, Noida
Ph.: 8860050449


RESPONDENT NO.1
Asstt. Director (Hort.)
Keshav Puram Zone
Municipal Corporation of Delhi

DR. DIVYA SWAMY
STANDING COUNSEL
MUNICIPAL CORPORATION OF DELHI
Add: D&Y LAW CHAMBERS, A-131,
Sector 46, NOIDA Uttar Pradesh- 201301
Email: divya@dylawchambers.com
Contact: +91- 8860050449

BEFORE THE HONORABLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 1150 OF 2024
(& I.A. 433/2024)

IN THE MATTER OF:

D5 & D8 RESIDENT'S WELFARE ASSOCIATION,
MODEL TOWN, NEW DELHI

...APPLICANT

-VERSUS-

HORTICULTURE DEPARTMENT OF MCD,
KESHAVPURAM ZONE & ORS.

...RESPONDENTS

AFFIDAVIT

I, K. Manvendra Pratap Singh, S/o Sh. Gyan Singh, aged about 38 years, presently posted as Asstt. Director (Hort.), Keshav Puram Zone MCD, do hereby solemnly affirm and declare as under:

1. That I am the authorized representative of the Respondent No.1 in the aforesaid matter and I am well conversant with facts and circumstances of the case and I am competent to swear the present affidavit.
2. That the contents of the accompanying Supplementary Reply have been read over to me, which I understood and I state that the contents from para 1 to 11 are based on the records maintained by me and further as per the legal advice received and believed by me to be true.
3. That the Annexure filed with the present Supplementary Reply are true copies of the originals.

DEPONENT

Asstt. Director (Hort.)
Keshav Puram Zone
Municipal Corporation of Delhi

VERIFICATION

Verified at New Delhi on this 09 APR 2025, 2025 that the contents of Para 1 to 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

CERTIFIED THAT THE DEPONENT

Shri/Smt./K...
S/o W/o...
R/o...
identifi...
has se...
Delhi...
that the...
been read and explain...
correct to his knowi...

DEPONENT
Asstt. Director (Hort.)
Keshav Puram Zone
Municipal Corporation of Delhi

Dinaya Swamy
I, deponent was deposited and
has signed in my presence

28/4
The Seal Of Oath Commissioner
S.L. No. 58/2023
MAHANT KUMAR CHOUBEY
App. By. Delhi High Court
Period-15/07/2023
to-14/07/2025
Tis Hazari Court, Delhi-110054

Dinaya Swamy
09 APR 2025
Oath Commissioner Delhi

दिल्ली नगर निगम



MUNICIPAL CORPORATION OF DELHI
 HORTICULTURE DEPARTMENT
 16, RAJPUR ROAD : C. L. ZONE : DELHI.

Sh. Kesho Ram Gupta,
 Pradhan,
 Model Town Dharmik Lilla
 Committee (Regd).
 D-13/A-31, Agarwal Dharmshalla,
 Model Town, Delhi-110009.

Sub:- Reg. booking of Jawahar Park, D-Block.. For Ramlilla w.e.f.--
 23.09.2006 to 03.10.2006.

Sir,

With reference to your application dated 10/07/2006 regarding the subject cited above. In this regard, it is stated that D.C./ Civil Line Zone vide his orders dated 25/07/2006 has been pleased to grant you the permission for holding Ramlilla w.e.f. 23/09/2006 to 03/10/2006 at Jawahar Park, D-Block, Model Town.

2321/Aonley
 31/9/06

Ram
 Asstt. Director (Hort.)
 Civil Line Zone.

MUNICIPAL CORPORATION OF DELHI
* HORTICULTURE DEPARTMENT *
16, RAJPUR ROAD, C.L.ZONE, DELHI.

No.DDH/CLZ/07-08/ 514

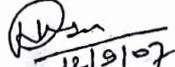
Dated: 12/9/07

To,

Pardhan,
Model Town Dharmik Lila Committee (Regd.)
D-13A/31, Aggrawal Dharmshala, Model Town,
Delhi-110009.

Sub:- Grant of permission for Ramlilla in Jawahar Park,D-Block, Model Town.

With reference to your letter No. Nil dated: 05.09.07 regarding grant of permission for holding Ramlilla. In this regard, it is stated that DC/CLZ vide his orders dated: 07.09.07 has been pleased to grant the permission for holding Ramlilla in Jawahar Park, D-Block, Model Town w.e.f.11.10.07 to 22.10.07 free of charge. It is also mentioned that no commercial activity will be allowed during this period in the park.


12/9/07
Dy. Director(Hort.)
Civil Line Zone

MUNICIPAL CORPORATION OF DELHI
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. DDH/CLZ/08-09/ 989

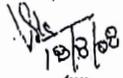
Dated 18/8/08

To,

Sh. Ram Kishore Goyal
Pardhan,
Model Town Dharmik Leela Committee,
D-13A/31, Aggrawal Dharamshala,
Model Town, Delhi-110009.

Sub: Grant of Permission for Ramlila in Jawahar Park, D-Block, Model Town.

With reference to your letter No. Nil dated 29.07.08 regarding grant of permission for holding Ramleela. In this regard, it is stated that DC/CLZ vide his orders dated 08.08.08 has been pleased to grant the permission for holding Ramleela in Jawahar Park, D - Block, Model Town w.e.f. 28.09.08 to 10.10.08 free of charge. It is also mentioned that no commercial activity will be allowed during this period in the park.


Dy. Director(Hort.)
Civil Line Zone

MUNICIPAL CORPORATION OF DELHI
* HORTICULTURE-DEPARTMENT *
16, RAJPUR ROAD, CIVIL LINE ZONE, DELHI.

No.DDH/CLZ/2009-10/ 519

Dated: 29/7/09

Sh. Suresh Kumar Gupta
President,
Model Town Dharmik Leela Committee,
D-13-A/31, Aggrawal Dharamshala,
Model Town, Delhi - 110009.

Sub: Grant of Permission for Ramleela in Jawahar Market, D-Block, Model Town.

With reference to your letter Nil dated 20.07.09 regarding grant of permission for holding Ramleela. In this regard, it is stated that DC/CLZ vide his orders dated 23.07.09 has been pleased to grant the permission for holding Ramleela in Jawahar Market, D-Block, Model Town w.e.f. 19.09.09 to 29.09.09 free of charge. It is also mentioned that no commercial activity will be allowed during this period in the park.


Dy. Director(Hort.)
Civil Line Zone

MUNICIPAL CORPORATION OF DELHI
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. ADH/CLZ/10-11/763

Dated 23/8/10

President
Model Town Dharmik Leela Committee
D-13A/31, Aggrwal Dharam Shala
Model Town Delhi-110009

Sub: Grant of Permission for holding Ramleela in Jahawar Park D-block
Model Town-III w.e.f. 08.10.2010 to 18.10.2010.

With reference to letter No. Nil dated 06.08.10 regarding grant of permission for holding Ramleela in Jahawar Park D-block Model Town-III. In this regard, it is stated that DC/CLZ vide his orders dated 19.08.10 has been pleased to grant the permission for holding Ramleela in Jahawar Park D-block Model Town-III w.e.f. 08.10.2010 to 18.10.2010 free of charge. It is also mentioned that no commercial activity will be allowed during this period in the park.


Asstt. Director(Hort.)
Civil Line Zone
Asstt. Director (Hort.)
Civil Line Zone, MCO

HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. ADH/CEZ/11-12/ 720

Dated 20-9-2011

✓ Sh. Suresh Kumar Gupta
Model Town Dharmik Leela Committee
D-13A/31, Aggrawal Dharamshala,
Model Town, Delhi - 110009.

Sub: Grant of permission for holding Ramleela in Jawahar Park, D-Block,
Model Town-III w.e.f. 27.09.2011 to 07.10.2011.

With referene to latter no Nil Dated 09.08.2011 regarding grant of permission for holding Ramleela in Jawahar Park, D-Block, Model Town-III. In this regard, it is stated that Commissioner, MCD vide his orders dated 03.09.2011 has been pleased to grant the permission for holding Rameleela in Jawahar Park, D-Block, Model Town-III w.e.f. 27.09.2011 to 07.10.2011. It is also mentioned that no commercial activity will be allowed during this period in the park.



Asstt. Director(Hort.)
Civil Line Zone

NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. ADH/CLZ/12-13/385

Dated 20/9/12

Sh. Subhash Tayal, President
Shri Sanatan Dharam Sabha(Regd.)
F-14/66-67, Model Town-II, Delhi-9

Sub: Grant of permission for holding Ramleela in Jawahar Park,D-Block,Model Town-III w.e.f.16.10.2012 to 25.10.2012.

With reference to latter no Nil Dated 07.09.2012 regarding grant of permission for holding Ramleela in Jawahar Park,D-Block, Model Town-III. In this regard, it is stated that DOH/NDMC vide his orders dated 10.09.2012 has been pleased to grant the permission for holding Rameleela in above said park w.e.f 16.10.12 to 25.10.12. It is also mentioned that no commercial activity will be allowed during this period in the park.


Asstt. Director(Hort.)
Civil Line Zone

Copy to:

Concerned SO(H)

NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. DDH/CLZ/2013/ 772

Dated 2-9-13

Sh. Suresh Gupta, President
Model Town Dharmik Leela Committee (Regd.)
D-13-A/31, Aggarwal Dharmshala,
Model Town, Delhi-110009.

Sub: Grant of Permission for organizing Ramleela Mahostva at Jawahar Park, D-Block, Model Town w.e.f. 04.10.2013 to 15.10.2013

With reference to your request dated 02.08.2013 regarding the subject cited above. In this regard, it is stated that DC/CLZ has pleased to grant you permission for organizing Ramleela Mahostva at Jawahar Park, D-Block, Model Town w.e.f. 04.10.2013 to 15.10.2013. It is also requested that during the camp, no tree/plant & MCD Property should be damaged.


Dy. Director (Hort.)
Civil Line Zone

Copy to:-

Concerned SO(H) for reporting any damaged

NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. DDH/CLZ/2013/ 772

Dated 2-9-13

Sh. Suresh Gupta, President
Model Town Dharmik Leela Committee (Regd.)
D-13-A/31, Aggarwal Dharmshala,
Model Town, Delhi-110009.

Sub: Grant of Permission for organizing Ramleela Mahostva at Jawahar Park, D-Block, Model Town w.e.f. 04.10.2013 to 15.10.2013

With reference to your request dated 02.08.2013 regarding the subject cited above. In this regard, it is stated that DC/CLZ has pleased to grant you permission for organizing Ramleela Mahostva at Jawahar Park, D-Block, Model Town w.e.f. 04.10.2013 to 15.10.2013. It is also requested that during the camp, no tree/plant & MCD Property should be damaged.


Dy. Director (Hort.)
Civil Line Zone

Copy to:-

Concerned SO(H) for reporting any damaged

NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. ADH/CLZ/14/ 1109

Dated 1/8/14

Shri Suresh Gupta
President,
Model Town Dharmik Leela Committee(Regd.)
F-5/11, Model Town, Delhi -9.

Sub: Grant of Permission for Holding Ramleela Mahotsva at Jawahar Park, D-Block, Model Town-III w.e.f. 24.09.2014 to 05.10.2014.

With reference to letter dated 24.06.2014 regarding grant of permission for holding Ramleela Mahotsva in Jawahar Park, D-Block, Model Town-III, Delhi. In this regard, it is stated that DC/CLZ vide his orders dated 02.07.2014 has been pleased to grant the permission for religious function in above said park w.e.f. 24.09.14 to 05.10.2014. It is also mentioned that no commercial activity will be allowed during this period in the park.


Asstt. Director(Hort.)
Civil Line Zone

Copy to:-

- 1 Concerned SO(H) for pursuing the matter.

NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. Addl.Dir(H)/CLZ/15/ 51

Dated 11-8-15

To,

Shri Suresh Gupta, President
Model Town Dharmik Leela Committee(Regd.)
Ramleela Park, D-Block, Model Town-III
Delhi - 110009.

Sub: Grant of Permission for Ramleela Mahotsav at Jawahar park, D-Block, Model Town-III Delhi w.e.f. 12.10.2015 to 24.10.2015.

With reference to letter dated 20.07.2015 regarding grant of permission for holding Ramleela Mahotsav in above said park. In this regard, it is stated that DC/CLZ vide his orders dated 27.07.2015 has been pleased to grant the permission for holding ramleela programme in above said park w.e.f. 12.10.2015 to 24.10.2015, subject to necessary permission/ NOC from Police/Traffic Police etc.


Addl. Director (Hort.)
Civil Line Zone

NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE

No. DDH/ADH/CLZ/16/ 381

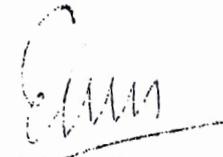
Dated 26-7-16

To,

Sh. Suresh Kr. Gupta, President
Model Town Dharmik Leela Committee(Regd.)
Rajiv Park, D-Block, Model Town-III
Delhi-110009.

Sub: Grant of Permission for Holding Ramleela Programme at Jawahar Park, D-Block, Model Town w.e.f. 25.09.2016 to 14.10.2016.

With reference to letter dated 04.07.2016 regarding grant of permission for holding Religious Programme in above said park. In this regard, it is stated that DC/CLZ vide his orders dated 18.07.2016 has been pleased to grant the permission for holding religious programme in above said park w.e.f. 25.09.2016 to 14.10.2016, subject to necessary permission/ NOC from Police/Traffic Police etc and no commercial activity will be allowed during this period in the park.


Dy. Director(Hort.)
Civil Line Zone

**NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
CIVIL LINE ZONE**

No. DDH/ADH/CLZ/17/ 373

Dated 21/07/2017

To,

**Sh. Sudesh Kumar Gupta, President
Model Town Dharmik Leela Committee(Regd.)
Ramleela Park, D-Block, Model Town-III,
Delhi - 110009.**

**Sub: Grant of Permission for Holding Ramleela Mahotsav in Jawahar Park,
Model Town-III w.e.f. 15.09.17 to 03.10.17.**

With reference to letter dated 23.06.2017 regarding grant of permission for holding ramleela mahotsav in above said park. In this regard, it is stated that DC/CLZ vide his orders dated 06.07.2017 has been pleased to grant the permission for holding religious program in above said park w.e.f. 15.09.17 to 03.10.17, subject to necessary permission/ NOC from Police/Traffic Police etc. and no commercial activity will be allowed during this period in the park.


Dy. Director(Hort.)
Civil Line Zone
Deputy Director (Hort)
Civil Line Zone

Copy to:

1 ADH/Concerned SO(H) for reporting any damage

NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
KESHAV PURAM ZONE

NO.DDH/KPZ/2018/498

Dt. 20/06/18

**Sub:- Permission for holding Religious Program/Ramlila & Dussehra Mahotsav in
Jawahar Park in Model Town-III w.e.f. 04/10/2018 to 22/10/2018.**

On your request on the subject cited above, the Dy. Commissioner, Keshav Puram Zone has granted necessary permission to Model Town Dharmik Leela Committee (Regd.) to holding Religious Function/Ramlila & Dussehra Mahotsav in Jawahar Park, Model Town-III w.e.f. 04/10/2018 to 22.10.2018.

The permission is granted on the undertaking of the Model Town Dharmik Leela Committee (Regd.) that there will be no damage to the trees/saplings of the park and if any will be replanted by the Committee and there will be no commercial activity in the park.

The permission granted with condition committee will submit NOC from Fire Department & Police Department before function/program.

Dy. Director (Hort.)
Keshav Puram Zone

Sh. Suresh Kumar Gupta President
Model Town Dharmik Leela Committee (Regd.)
Ramlila Park, D-Block, Model Town,
Delhi - 110009.

Dy. Director (Hort.)
Keshav Puram Zone
Horticulture Department

**NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
KESHAV PURAM ZONE**

NO. DDH/KPZ/2019-20/375

Dt. 22/7/2019

**Sub: Permission for holding Religious Program/Ramlila & Dussehra Mahotsav in
Jawahar Park in Model Town-III w.e.f. 23/09/2019 to 11/10/2019.**

On your request on the subject cited above, the Hon'ble Commissioner, North DMC has granted necessary permission to Model Town Dharmik Leela Committee (Regd.) to holding Religious Function/Ramlila & Dussehra Mahotsav in Jawahar Park, Model Town-III w.e.f. 23/09/2019 to 11/10/2019.

The permission is granted on the undertaking of the Model Town Dharmik Leela Committee (Regd.) that there will be no damage to the trees/saplings of the park and if any will be replanted by the Committee and there will be no commercial activity in the park.

The permission granted with condition committee will submit NOC from Fire Department & Police Department before function/program.

✓ **Sh. Suresh Kumar Gupta President**
Model Town Dharmik Leela Committee (Regd.)
Ramlila Park, D-Block, Model Town,
Delhi - 110009.


Dy. Director (Hort.)
Keshav Puram Zone
Dy. Director (Hort.)
Keshav Puram Zone
North Delhi Municipal Corporation

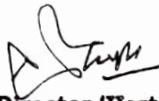
**NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
KESHAV PURAM ZONE**

No. 157/DDH/KPZ/2019-20

Dated :- 15/11/2019

The Commissioner, North DMC vide her orders dt. 01/11/2019 has banned the park located at D-Block, Model Town-III known as Jawahar Park in Ward No. 77 for organising marriages and other social functions including holding of Ramlila etc.

The orders will be enforced with immediate effect.


**Dy. Director (Hort.)
Keshav Puram Zone**

Distribution:-

- 1- Asstt. Director (Hort.)/KPZ.
- 2- All Section Officers (Hort.)/KPZ.

Copy for kind information to :-

- 1- Secretary to Commissioner, North DMC --- for kind information pls.
- 2- Dy. Commissioner, Keshav Puram Zone.
- 3- Director (Hort.)/North DMC.
- 4- Office Copy.


DDH/KPZ

Office of the D.C.
Keshav Puram Zone North D.M.C.
Dy. No. <u>3948</u>
Date <u>15/11/19</u>

352

ANNEXURE R-8



North Delhi Municipal Corporation
Office of Dy. Director of Horticulture
Keshav Puram Zone
Keshav Puram, New Delhi-110002



No. Dy.Dir.Hort./KPZ/NorthDMC/2020-21/ 515

Dated : 23/10/2020

ORDER

The Commissioner, North DMC vide his orders dated 23.10.2020 has allowed to re-open the park located at D-Block, Model Town-III, known as Jawahar Park in Ward No.77 for organizing Dushera Mahotsav only for this year subject to NOCs from the Delhi Fire Service, TPDDL, IGL, Police authority etc. After this no function of any nature will be held in this park as the park is ornamental one. If any damage is caused in any respect will be viewed seriously and damage charges, if any, will be borne by the organizers who are holding this function.

The orders will be enforced with immediate effect.

Dy. Director (Hort.)
Keshav Puram Zone

Distribution :-

1. Asstt. Director (Hort.), Keshav Puram Zone, North DMC.
2. All Section Officers (Hort.) Keshav Puram Zone, North DMC.

Copy for kind information to :-

1. Secretary to Commissioner, North DMC.
2. Dy. Commissioner, Keshav Puram Zone, North DMC.
3. Director (Horticulture), North DMC.
4. Office copy.

उत्तरी दिल्ली नगर निगम

NORTH DELHI MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
KESHAV PURAM ZONERoom No. 206, IInd Floor, B-2 Primary School Opp.
Keshav Puram Thana, K.P.Zone, Delhi - 110035No. SM/DDH/ADH/KPZ/2021-22

Dated :- 08/10/2021

Sub:- Permission for holding Religious Program/Ramlila & Dussehra Mahotsav in Jawahar Park in Model Town-III w.e.f. 07/10/2021 to 16/10/2021.

On your request on the subject cited above, the Hon'ble Commissioner, North DMC has granted necessary permission to Model Town Dharmik Leela Committee (Regd.) to holding Religious Function/Ramlila & Dussehra Mahotsav in Jawahar Park, Model Town-III w.e.f. 07/10/2021 to 16/10/2021.

The permission is granted on the undertaking of the Model Town Dharmik Leela Committee (Regd.) that there will be no damage to the trees/sapling of the park and if any will be replanted by the committee and there will be no commercial activity in the park.

The permission granted subject to NOC from Police & Fire Department and follows the guidelines issued by DDMA or other authorities in respect to COVID-19.

2/10/2021
Deputy Director (Hort.)
Keshav Puram ZoneSh. Suresh Kumar Gupta President
Model Town dharmik Leela Committee (Regd.)
Ramlila Park, D-Block, Model Town,
Delhi - 110009.Dy. Dir. (Hort.)
Keshav Puram Zone
North DMC

**MUNICIPAL CORPORATION
HORTICULTURE DEPARTMENT
KESHAV PURAM ZONE**

NO. 421 /DDH/KPZ/MCD/2022

Dt. 19/7/2022

**Sub:- Permission for holding Religious Program/Ramlila & Dussehra Mahotsav in
Jawahar Park in Model Town-III w.e.f. 20/09/2022 to 09/10/2022.**

On your request on the subject cited above, the Dy. Commissioner, Keshav Puram Zone has granted necessary permission to Model Town Dharmik Leela Committee (Regd.) to holding Religious Function/Ramlila & Dussehra Mahotsav in Jawahar Park, Model Town-III w.e.f. 20/09/2022 to 09/10/2022.

The permission is granted on the undertaking of the Model Town Dharmik Leela Committee (Regd.) that there will be no damage to the trees/saplings of the park and if any will be replanted by the Committee and there will be no commercial activity in the park.

The permission granted with condition committee will submit NOC from Fire Department & Police Department before function/program and follow the guidelines issued by DDMA or other authorities in respect to COVID-19.



**Dy. Director (Hort.)
Keshav Puram Zone**



Sh. Suresh Kumar Gupta President
Model Town Dharmik Leela Committee (Regd.)
Ramlila Park, D-Block, Model Town,
Delhi – 110009.

दिल्ली नगर निगम,
उद्यान विभाग, केशव पुरम क्षेत्र
दिल्ली-110035

क्रमांक :सहा.निदे.उ./के.पु.क्षे./2024/811

दिनांक : 28/08/2024

श्री राजेन्द्र कुमार गुप्ता

मॉडल टाउन धार्मिक लीला कमेटी,

रामलीला पार्क, डी-ब्लॉक, माडल टाउन-3 दिल्ली-110009

विषय :- दिनांक 20.09.2024 से 19.10.2024 तक के लिए जवाहर पार्क, डी ब्लॉक मॉडल टाउन-3, दिल्ली 110009 में धार्मिक कार्यक्रम के आयोजन हेतु स्वीकृति पत्र।

इस कार्यालय के डायरी संख्या उप.नि.दे.उ./के.पु.क्षे./2023/1029 दिनांक 24.06.2024 को दिए गए आवेदन पत्र के आधार पर आपको जवाहर पार्क, डी ब्लॉक मॉडल टाउन-3, दिल्ली 110009 में धार्मिक कार्यक्रम के आयोजन हेतु आयुक्त महोदय दिल्ली नगर निगम की स्वीकृति दिनांक 31.07.2024 के अनुपालन में दिनांक 20.09.2024 से 19.10.2024(30 दिन) तक धार्मिक कार्यक्रम के आयोजन की अनुमति तथा आपके द्वारा दिए शपथ पत्र के आधार पर निम्न शर्तों पर प्रदान की जाती है।

1. आपके द्वारा सी.एस.बी.नं./जी.8 नं. डीएचजी00241 दिनांक 22.08.2024 के द्वारा रुपये 1,41,600/- तथा डी.डी.संख्या 667504 दिनांक 06.08.2024, कोटक महन्द्रा बैंक द्वारा रुपये 1,50,000/- (एक लाख पचास हजार रुपये केवल) धरोहर राशि के रूप में सहित अन्य चार्जस निगम कोष में जमा करा दिए है।
2. आवेदक को दिनांक 20.09.2024 से 19.10.2024(30 दिन) तक धार्मिक कार्यक्रम के आयोजन की अनुमति हेतु इस शर्त के साथ दी जाएगी कि कोरोना वायरस की वैश्विक महामारी के कारण डी.डी. एम.सी., भारत सरकार, दिल्ली सरकार, दिल्ली नगर निगम एवं अन्य किसी संस्था द्वारा जारी सभी दिशा-निर्देशों का पालन अनिवार्य रूप से किया जायेगा। यदि दिशा-निर्देशों के पालन में किसी भी प्रकार की लापरवाही पाई गई, तो बिना किसी पूर्व सूचना के आपकी बुकिंग को रद्द किया जायेगा।
3. धार्मिक कार्यक्रम के आयोजन की समाप्ति के बाद पार्क की सफाई का विशेष ध्यान रखा जाये।
4. निगम आयोजन हेतु केवल भूमि उपलब्ध कराती है और आपके द्वारा स्थानीय पुलिस, अग्निशमन विभाग, ट्रैफिक पुलिस, बी.एस.ई.एस. सहित अन्य आवश्यक अनापत्ति प्रमाण पत्र लेना अनिवार्य है यदि किसी प्रकार की दुर्घटना से जान-माल की हानि होती है तो इसकी पूरी जिम्मेदारी पूर्ण रूप से आपकी और आपकी संस्था की होगी।
5. आपकी बुकिंग केवल उपरोक्त तिथि के लिए ही मान्य होगी और कोई व्यापारिक गतिविधि नहीं की जाएगी।
6. आपके द्वारा फायर सेफटी की व्यवस्था स्वयं करनी होगी तथा साथ ही समारोह स्थल पर पोर्टेबल पानी का प्रबन्ध समुचित रूप से कराना होगा।
7. आपके द्वारा किसी भी प्रकार का प्रदूषण नहीं फैलाया जायेगा, जिसमें ध्वनि प्रदूषण भी शामिल होगा।
8. पार्क में आग नहीं जलाई जायेगी और न ही खाना आदि बनाया जायेगा।
9. आप ट्रैफिक में कोई भी व्यवधान उत्पन्न नहीं करेंगे।
10. आपके द्वारा पार्क में स्थायी/अस्थायी अनाधिकृत निर्माण नहीं किया जायेगा।
11. पार्क की रेलिंग व पेड आदि से कोई रस्सा आदि नहीं बांधा जायेगा।
12. रामलीला/दशहरा कार्यक्रम के आयोजन में टी.पी.डी.डी.एल. विभाग से आप स्वयं अपने खर्च पर बिजली की अस्थायी रूप से व्यवस्था करेंगे
13. निगम को पूर्ण अधिकार होगा कि वह आपकी बुकिंग को बिना कारण बताए कभी भी रद्द कर सकती है।

Sanil
28/08/2024

[Signature]
सहायक निदेशक (उद्यान)
केशव पुरम क्षेत्र

Asstt. Director (Hort.)
Keshav Puram Zone
Municipal Corporation of Delhi

2636

दिल्ली नगर निगम,
उद्यान विभाग, केशव पुरम क्षेत्र
दिल्ली-110035

क्रमांक : सहा.नि.दे.उ./के.पु.क्षे./2023/799

दिनांक : 14/9/2023

श्री राजेन्द्र कुमार गुप्ता,
माडल टाउन धार्मिक लीला कमेटी,
रामलीला पार्क, डी-ब्लाक, माडल टाउन-3 दिल्ली-110009

विषय :- दिनांक 01.10.2023 से 31.10.2023 तक जवाहर पार्क डी ब्लॉक माडल टाउन-3, दिल्ली-110009 में रामलीला/दशहरा के कार्यक्रम के आयोजन हेतु स्वीकृति पत्र।

इस कार्यालय के डायरी संख्या उप.नि.दे.उ./के.पु.क्षे./2023/1347 दिनांक 03.07.2023 को दिए गए आवेदन पत्र के आधार पर आपको जवाहर पार्क डी ब्लॉक माडल टाउन-3, दिल्ली-110009 पार्क में रामलीला/दशहरा कार्यक्रम के आयोजन हेतु आयुक्त महोदय दिल्ली नगर निगम की स्वीकृति दिनांक 06.09.2023 के अनुपालन में दिनांक 01.10.2023 से 31.10.2023 (31 दिन) तक रामलीला/दशहरा कार्यक्रम के आयोजन की अनुमति तथा आपके द्वारा दिए शपथ पत्र के आधार पर निम्न शर्तों पर प्रदान की जाती है।

- आपके द्वारा सी.एस.बी.नं./जी.8 नं.डी.आर. 42124 दिनांक 14.09.2023 के द्वारा रुपये 1,46,320/- तथा डी.डी.संख्या 134295 दिनांक 13.09.2023, कोटक मंहिन्द्रा द्वारा रुपये 1,55,000/- (एक लाख पचपन हजार रुपये केवल) धरोहर राशि के रूप में सहित अन्य चार्जस निगम कोष में जमा करा दिए है।
- आवेदक को दिनांक 01.10.2023 से 31.10.2023 तक (31 दिन) तक रामलीला/दशहरा कार्यक्रम के आयोजन की अनुमति हेतु इस शर्त के साथ दी जाएगी कि कोरोना वायरस की वैश्विक महामारी के कारण डी.डी.एम.सी., भारत सरकार, दिल्ली सरकार, दिल्ली नगर निगम एवं अन्य किसी संस्था द्वारा जारी सभी दिशा-निर्देशों का पालन, अनिवार्य रूप से किया जायेगा। यदि दिशा-निर्देशों के पालन में किसी भी प्रकार की लापरवाही पाई गई, तो बिना किसी पूर्व सूचना के आपकी बुकिंग को रद्द किया जायेगा।
- रामलीला/दशहरा कार्यक्रम के आयोजन की समाप्ति के बाद पार्क की सफाई का विशेष ध्यान रखा जाये।
- आपके द्वारा दिया गया एफिडेविट संख्या इन-डी एल29520414594277वी दिनांक 03.07.2023 की सभी शर्तें मान्य होगी।
- निगम आयोजन हेतु केवल भूमि उपलब्ध कराती है और आपके द्वारा स्थानीय पुलिस, अग्निशमन विभाग, ट्रैफिक पुलिस, बी.एस.ई.एस. सहित अन्य आवश्यक अनापत्ति प्रमाण पत्र लेना अनिवार्य है यदि किसी प्रकार की दुर्घटना से जान-माल की हानि होती है तो इसकी पूरी जिम्मेदारी पूर्ण रूप से आपकी और आपकी संस्था की होगी।



28/10

6. आपकी बुकिंग केवल उपरोक्त तिथि के लिए ही मान्य होगी और कोई व्या गतिविधि नहीं की जाएगी।
7. आपके द्वारा फायर सेफ्टी की व्यवस्था स्वयं करनी होगी तथा साथ ही समारोह स्थल पर पोर्टेबल पानी का प्रबन्ध समुचित रूप से कराना होगा।
8. आपके द्वारा किसी भी प्रकार का प्रदूषण नहीं फैलाया जायेगा, जिसमें ध्वनि प्रदूषण भी शामिल होगा।
9. पार्क में आग नहीं जलाई जायेगी और न ही खाना आदि बनाया जायेगा।
10. आप ट्रैफिक में कोई भी व्यवधान उत्पन्न नहीं करेंगे।
11. आपके द्वारा पार्क में स्थायी/अस्थायी अनाधिकृत निर्माण नहीं किया जायेगा।
12. पार्क की रेलिंग व पेड आदि से कोई रस्सा आदि नहीं बांधा जायेगा।
13. रामलीला/दशहरा कार्यक्रम के आयोजन में टी.पी.डी.डी.एल. विभाग से आप स्वयं अपने खर्च पर बिजली की अस्थायी रूप से व्यवस्था करेंगे
14. निगम को पूर्ण अधिकार होगा कि वह आपकी बुकिंग को बिना कारण बताए कभी भी रद्द कर सकती है।


 सहायक निदेशक (उद्यान)
 केशव पुरम क्षेत्र
 Asstt. Director (Hort.)
 Keshav Puram Zone
 Municipal Corporation of Delhi

प्रतिलिपि :

- 1 प्रशासनिक अधिकारी, केशवपुरम क्षेत्र को सूचनार्थ तथा उपयुक्त दिनांक को किसी अन्य कार्यक्रम के लिये बुकिंग न करने हेतु।
- 2 सी.एसी.बी.इंचार्ज, केशव पुरम क्षेत्र
- 3 अतिरिक्त निदेशक (आई.टी.) दिल्ली नगर निगम को इस अनुरोध के साथ कि इस पार्क को दिनांक 01.10.2023 से 31.10.2023 तक ब्लॉक किया जाये।

